

**HIGH COURT OF MADHYA PRADESH, JABALPUR**

// MEMORANDUM //

No. C/1890  
III-6-3/17

Jabalpur, dated 01.5.2017

To,

The Principal Secretary,  
Government of Madhya Pradesh,  
Department of Law and Legislative Affairs,  
BHOPAL

Subject: Notification of Special Court as per Section 84 of the Rights of Persons with Disabilities Act, 2016.

As per the provisions of Section 84 of the Rights of Persons with Disabilities Act, 2016, a Court of Session is to be specified for each district to try the offences under the said Act.

In this connection, it is submitted, as directed, that Hon'ble the Chief Justice has kindly concurred to specify the Court of Sessions Judge of each district headquarter to be the Special Court, as above, for the said district.

*Vivek Saxena*  
01.5.2017  
(Vivek Saxena)  
O.S.D. (D.E.)

No. C/1891  
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Jabalpur, dated 01.5.2017

Copy forwarded to;

1. The District and Sessions Judges, all in the State, for information and
2. The Director-in charge, MPSJA for information for information.

*Vivek Saxena*  
01.5.2017  
(Vivek Saxena)  
O.S.D. (D.E.)